

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH.

RA No. 375/2003 and MA 2630/2003 In
OA No. 2582/2002

New Delhi this the 15th day of December, 2003

Hon'ble Mr. Kuldip Singh, Member (J)

Bablu

S/o Sahenderpal (Safaiwala)
R/o H.No. A-2/125 Sultempuri,
New Delhi.

Review Applicant

Versus

1. Union of India through Secretary,
Ministry of Finance,
Department of Revenue,
North Block,
New Delhi.

2. Commissioner of Central Excise,
C.R. Building I.P. Estate,
New Delhi.

3. Assistant Collector,
Central Excise, MOD-V,
A-40, Rajouri Garden,
New Delhi.

Respondents

ORDER BY CIRCULATION

The present RA No. 375 of 2003 has been filed by the applicant for review of the order passed in OA No. 2582 of 2002 on 24.4.2003.

This RA has been filed on 3.7.2003, i.e., beyond the permissible period and as such cannot be entertained. The review applicant has also filed an MA 2630/2003 seeking condonation of delay. On going through the same I find that no satisfactory explanation has been shown for the delay as such the MA is rejected. Moreover, in the RA the review applicant has taken more or less the same grounds to argue the RA, which he had taken while arguing the OA. While delivering the judgment, all the grounds were considered. No error apparent on the face of record has been pointed out which may call for review of the order. Further, the RA does



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not come within the ambit of Order 47 Rule 1 CPC read with Rule 22 (3) (f) (i) of the Administrative Tribunals Act.

3. In view of the above, nothing survives in the RA, which is accordingly dismissed. Accordingly, MA 2630/2003 is also rejected.



(KULDIP SINGH)
MEMBER (J)

Rakesh